

## This document is processed to PLT REPLACE TO THE PROPERTY OF THE PLACE TO THE SET OF THE PROPERTY OF THE PLACE TO THE PL

NEW DELHI

P.A. No. 187/93

199

DATE OF DECISION 13.8.1993

Union of India	Petitioner
Shri N.S. Mehta, Sr. Central	Govt Advocate for the Petitioner(s)
Standing Couns Wersus	
Shri H.S. Sharma	Respondent
Ms. Pratima Mittal	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. I.K. Rasgotra; Member (A)

The Hon'ble Mr. J.P. Sharma, Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

OR AL - JUDGEMENT

We have heard Shri N.S. Mehta, Sr. Central Government
Standing Counsel in R.A. No. 187/93 and Ms. Pratima Mittal, counsel
for the respondent in the R.A. The learned Sr. Standing Counsel
referred to para 3 of the Review Application and submitted that
S/Shri Chet Ram, Rajesh III and Raju who were alleged to be junior
to the original applicant and had been allegedly retained in
service are not in fact junior to him. They are senior to
the original applicant. The original applicant was engaged as
casual labourer with effect from 14.1.1992 whereas S/Shri Chet
Ram, Rajesh III and Raju were engaged as casual workers w.e.f.
7.6.1991, 15.4.1991 and 27.8,1991 respectively. Having regard
to the date of engagement and the length of service they are

senior to the original applicant. Another person Shri Surender
This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to PDF Replacer Pro.

ps://PDFReplacer.com

This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to **PDF Replacer Pro**. https://PDFReplacer.com

Dutt Joshi is not working in the Intelligence Bureau as a casual worker and therefore the question of his being senior or junior or The learned counsel for the respondents in RA does not arise. submits that in view of the position brought on record by the Review Applicant she has no objection to the recall of Direction No. 2 given in the order dated 29.4.1993 in O.A. No. 908/93. We have considered the submissions made by the learned counsel The directions were issued to the for both the parties. respondents at the admission stage having regard to the fact that it was alleged that 4 persons named above who were junior to the original petitioner and were retained in' service whereas his service was terminated. This has been categorically denied by the Review Applicant. In the above facts and circumstances of the case, we are of the opinion that there as an error apparent on the face of the record which requires to be rectified. Accordingly, we direct Direction No. 2 of the judgment whaven reads as under:

"In case three of his juniors viz. S/Shri Chet Ram, Rajesh III and Raju have been retained in service the respondents should consider the case of the petitioner for re-engagement on the principal of last come first go', should be deleted. The Registry is directed to delete the said paragraph and send fresh copies of the order after deleting the said paragraph to both the parties.

R.A. is disposed of as above.

(J.P. SHARMA)
Member (J)

(I.K. RASGITRA)

This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to **PDF Replacer Pro**. https://PDFReplacer.com